

File No.- 39(47)/2021-IPR-N&C
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-N&C Section

Vanijya Bhawan, New Delhi.
Dated: 12 May, 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Shri Mohit, Sr. Examiner of Trademarks and GI of the O/o CGPDTM** for participating in the course "**Intellectual Property Rights Investigative Methods Workshop (IPRIM) commencing from 15-19th May 2023 at Kathmandu, Nepal.**


2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officers will be on deputation for 5 days (i.e. from 15.05.2023 to 19.05.2023), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officers will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officers will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the USPTO. No expenditure on account of TA/DA will be borne by DPIIT and O/o CGPDTM.
- v. The officer will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of the AS&FA, DPIIT vide Note No. 65 dated 11/05/2023 of File No. 39(47)/2021-IPR-N&C (computer No. 60369).



(Deepak Kumar)
Assistant Director

To:-

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry
and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. Head of Chancery, Embassy of India, Kathmandu, hoc.kathmandu@mea.gov.in

2. Joint Secretary (North), Ministry of External Affairs, jsnorth@mea.gov.in
3. Joint Secretary (DPA-III), Ministry of External Affairs, jsdpa3@mea.gov.in
4. Shri Mohit, Sr. Examiner of Trademarks and GI, O/o CGPDTM
5. Dr. Amrendra Samal, Dy. Controller of Patents & Designs, O/o CGPDTM
6. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
7. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
8. PSO to SIPP/ Sr. PPS to JS(HP)
9. PA to CGPDTM, O/o CGPDTM
10. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
11. PPS to CGPDTM, O/o CGPDTM, Mumbai